

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 1951/2016

New Delhi, this the 1st day of June, 2016

HON'BLE MR. P.K. BASU, MEMBER (A)

Vijay Kumar Talwar,
Age 64 years,
S/o Shri Bansi Lal,
R/o H.No.8103, Kharian Street,
Roshanara Road, Delhi-110 007.
Retired as Junior Engineer (C)
from Chief Engineer (Design). .. Applicant

(By Advocate : Shri Ankit Kalra)

Versus

Delhi Development Authority,
Through the Vice Chairman,
Vikas Sadan, New Delhi-110003. .. Respondent

ORDER (ORAL)

This application has been filed by the applicant as even after passage of almost five years from his retirement, he has not been granted any retirement benefits. From order dated 18.04.2011 (Annexure-A1), it is clear that this order itself states that on completing the age of 60 years, the applicant will retire on 31.12.2011 and the order seeks "Pay Balance Certificate" from the Respondents' Personnel Branch regarding dues etc.

2. The applicant had sent legal notice dated 08.06.2015 regarding release of his retirement benefits to which no reply has been made by the respondents.

3. The O.A. is, therefore, disposed of at the admission stage, without going into the merits of the case, by directing the respondents to pass a final order regarding the retirement benefits of the applicant, if due. This order shall be a speaking and reasoned order with a copy made available to the applicant. The time frame fixed for compliance of the order by the respondents is one month from the date of receipt of a copy of this order. Needless to say that if the applicant is aggrieved by the order passed by the respondents, he is at liberty to approach this Tribunal to challenge the same. No order as to costs.

Order **DASTI.**

(**P.K. BASU**)
Member (A)

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